THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

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(Please scan this QR code to view this Corrigendum cum Addendum)

INNOTERRA®

INNOTERRA LIMITED

(*formerly known as MilkLane Dairy Services Private Limited and Innoterra Private Limited*)

Our Company was originally incorporated as "*MilkLane Dairy Services Private Limited*" as a private limited company under the Companies Act, 2013, pursuant to a certificate of incorporation dated October 10, 2015, issued by the Registrar of Companies, Maharashtra at Mumbai. Our Company changed its name to *"Innoterra Private Limited"* pursuant to a Board resolution dated November 19, 2025 and a special resolution passed in the extraordinary general meeting of the Shareholders held on November 20, 2025, pursuant to which a fresh certificate of incorporation dated November 27, 2025, was issued by the Registrar of Companies, Central Processing Centre. Upon the conversion of our Company into a public limited company, pursuant to the approval accorded by our Board during their meeting held on May 20, 2026 and by our Shareholders at their extra-ordinary general meeting held on May 21, 2026, the name of our Company was changed to "*Innoterra Limited*" and a fresh certificate of incorporation consequent upon change of name upon conversion to a public limited company was issued to our Company by the Registrar of Companies, Central Processing Centre on June 11, 2026. For further details, see "*History and Certain Corporate Matters – Brief History of our Company*" on page 205 of the Draft Red Herring Prospectus dated June 29, 2026 ("**DRHP**").

Corporate Identity Number: U52101MH2015PLC269084
Registered Office: Office no. 805, 8th floor, Platinum Techno Park, Sector 30A, Vashi, Navi Mumbai 400 703, Maharashtra, India
Corporate Office: A Block, 2nd Floor DSU Innovation Campus, Kudlu Gate, Hosur Road, Bengaluru – 560 068, Karnataka, India
Contact Person: Akash Shetty, Company Secretary and Compliance Officer: **Tel**: 080-4909 2960; **E-mail:** investors@innoterra.com; **Website**: www.innoterra.in

NOTICE TO INVESTORS: CORRIGENDUM CUM ADDENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED JUNE 29, 2026 (THE "CORRIGENDUM CUM ADDENDUM")

PROMOTERS OF OUR COMPANY: MILKLANE HOLDING PTE. LTD., INNOTERRA AG, FRANCISCO FERNANDEZ AND URS BERTHOLD WIETLISBACH

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("**EQUITY SHARES**") OF INNOTERRA LIMITED (FORMERLY KNOWN AS MILKLANE DAIRY SERVICES PRIVATE LIMITED AND INNOTERRA PRIVATE LIMITED) ("**COMPANY**" OR THE "**ISSUER**") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE INCLUDING A SECURITIES PREMIUM OF ₹ [●] PER EQUITY SHARE (THE "**OFFER PRICE**") AGGREGATING UP TO ₹[●] MILLION (THE "**OFFER**"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH BY OUR COMPANY AGGREGATING UP TO ₹ 1,050.00 MILLION (THE "**FRESH ISSUE**") AND AN OFFER FOR SALE OF UP TO 7,055,315 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹[●] MILLION COMPRISING OF UP TO 6,618,235 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹[●] MILLION BY MILKLANE HOLDING PTE. LTD. AND UP TO 437,080 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹[●] MILLION BY MAHYCO PRIVATE LIMITED (COLLECTIVELY, THE "**SELLING SHAREHOLDERS**")

Potential Bidders may note that, an application dated June 29, 2026, was submitted by our Company seeking exemption under Regulation 300(1)(c) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended, ("**SEBI ICDR Regulations**") from disclosing the names of certain relatives of the Individual Promoters of our Company, namely, Francisco Fernandez and Urs Berthold Wietlisbach (and entities in which such individuals may have an interest) as a part of the "promoter group" of our Company in terms of Regulation 2(1)(pp)(ii) and 2(1)(pp) (iv) of the SEBI ICDR Regulations and including information and confirmations with respect to them in the Offer Documents in connection with the Offer (the "**Exemption Application**"). Pursuant to the Exemption Application, in light of the changed factual position, our Company submitted a revised exemption application dated September 16, 2026 (the "**Revised Exemption Application**") from disclosing the names of certain relatives of one of the Individual Promoters of our Company, namely, Francisco Fernandez (and entities in which such individuals may have an interest) as a part of the "promoter group" of our Company in terms of Regulation 2(1)(pp)(ii) and 2(1)(pp) (iv) of the SEBI ICDR Regulations.

The disclosures in the Draft Red Herring Prospectus relating to the members of the promoter group of Urs Berthold Wietlisbach, who have now provided this information have been updated, as applicable namely Sabina Wietlisbach - Sister, Rita Haecki-Hofer - Spouse's mother, Markus Haecki - Spouse's brother, Martin Haecki - Spouse's brother, Juerg Haecki - Spouse's brother, Irene Haecki Sarwa - Spouse's sister ("**Additional Promoter Group Individuals**"), including the entities in which the Additional Promoter Group Individuals have an interest ("**Additional Promoter Group Entities**"), as a part of the "promoter group" of our Company in terms of Regulation 2(1)(pp)(ii) and 2(1)(pp) (iv) of the SEBI ICDR Regulations. Accordingly, all references to the members of the promoter group in the Draft Red Herring Prospectus shall be read together with, and stand modified to the extent set out in, this Corrigendum cum Addendum. For further details, see section titled "*Promoters and Promoter Group*" on page 7 of this Corrigendum cum Addendum.

Accordingly, the Draft Red Herring Prospectus including the relevant portions of the cover page and sections titled "*Definitions and Abbreviations*", "*Risk Factors*", *"Capital Structure", "Objects of the Offer", "History and Certain Corporate Matters", "Our Promoters and Promoter Group", "Other Regulatory and Statutory Disclosures", "Offer Procedure" and "Material Contracts and Documents for Inspection*" beginning on pages 1, 17, 70, 85, 205, 226, 332, 350 and 395 of the Draft Red Herring Prospectus have been suitably updated and potential Bidders may note that in order to assist the Bidders to get a complete understanding of the updated information, the updated relevant portions have been included in this Corrigendum cum Addendum.

The changes conveyed by way of this Corrigendum cum Addendum are to be read in conjunction with the DRHP and, accordingly, the corresponding references in the DRHP stand updated pursuant to this Corrigendum cum Addendum. The information in this Corrigendum cum Addendum supplements the DRHP and updates the information in the DRHP, as applicable. However, this Corrigendum cum Addendum does not purport to, nor does it, reflect all the changes that have occurred from the date of filing of the DRHP and the date of this Corrigendum cum Addendum. Accordingly, this Corrigendum cum Addendum does not include all the changes and/or updates that will be included in the Red Herring Prospectus and the Prospectus as and when filed with the RoC, the SEBI and the Stock Exchanges. Please note that all details and the information included in the DRHP will be suitably updated, including to the extent updated by way of this Corrigendum cum Addendum in the Red Herring Prospectus and the Prospectus, as and when filed with the RoC, SEBI and the Stock Exchanges. Investors should not rely on the DRHP or this Corrigendum cum Addendum for any investment decision, and should read the Red Herring Prospectus, as and when it is filed with the RoC, SEBI and the Stock Exchanges before making an investment decision with respect to the Offer.

This Corrigendum cum Addendum has been approved and adopted by the IPO Committee in their meeting dated October 15, 2026.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, (the "**U.S. Securities Act**") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

This Corrigendum cum Addendum which has been filed with SEBI and the Stock Exchanges shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing with SEBI and will be available on their website www.sebi.gov.in, the websites of the Stock Exchanges i.e., www.nseindia.com, www.bseindia.com, the website of our Company i.e. www.innoterra.in, and the website of BRLM, i.e., InCred Capital Financial Services Limited[(4)] at www.incredcapital.com.

All capitalized terms used in this Corrigendum cum Addendum shall, unless the context otherwise requires, have the meaning ascribed to them in the DRHP.

For Innoterra Limited
On behalf of the Board of Directors

Sd/-
Akash Shetty
Company Secretary and Compliance Officer

Place: Navi Mumbai, Maharashtra
Date: October 15, 2026

BOOK RUNNING LEAD MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
InCred Capital	KFINTECH EXPERIENCE TRANSFORMATION
InCred Capital Financial Services Limited[(4)] Unit No. 3, 5th floor, B Wing, Laxmi Tower, Plot No. C-25 G Block, Bandra Kurla Complex, Bandra (East) Mumbai 400 051, Maharashtra, India **Tel:** +91 22 4161 1500 **E-mail:** innoterra.ipo@incredcapital.com **Investor Grievance E-mail:** investor.grievance@incredcapital.com **Website:** www.incredcapital.com **Contact Person:** Mayank Jain **SEBI Registration No.:** INM000013545	**KFin Technologies Limited** 301, The Centrium, 3rd Floor,57, Lal Bahadur Shastri Road Nav Pada, Kurla (West), Kurla Mumbai, 400 070 Maharashtra, India **Tel**: + 91 40 6716 2222 / 1800 309 4001 **E-mail**: innoterra.ipo@kfintech.com **Investor Grievance E-mail**: einward.ris@kfintech.com **Website**: www.kfintech.com **Contact Person**: Williams R **SEBI Registration No.**: INR000000221

BID/ OFFER PERIOD

ANCHOR INVESTOR BID/OFFER PERIOD[(1)]	[●]	**BID/ OFFER OPENS ON**[(1)]	[●]	**BID/ OFFER CLOSES ON**[(2) (3)]	[●]

(1) Our Company, in consultation with the BRLM, may consider participation by Anchor Investors in accordance with the SEBI ICDR Regulations. The Anchor Investor Bid/Offer Period shall be one Working Day prior to the Bid/Offer Opening Date.

(2) Our Company, in consultation with the BRLM, may consider closing the Bid/ Offer Period for QIBs one Working Day prior to the Bid/Offer Closing Date, in accordance with the SEBI ICDR Regulations.

(3) UPI mandate end time and date shall be at 5:00 pm on the Bid/Offer Closing Date.

*(4) A composite scheme of arrangement was filed with the Hon'ble National Company Law Tribunal ("**NCLT**"), Mumbai on March 31, 2025, wherein the merchant banking business of InCred Capital Wealth Portfolio Managers Private Limited ("**ICWPMPL**") was proposed to be demerged and consequently merged into InCred Capital Financial Services Limited (formerly known as InCred Capital Financial Services Private Limited) ("**ICFSL**"). Subsequently, the NCLT, vide its order dated March 24, 2026, approved the said scheme. Pursuant to this, the certificate of registration as a merchant banker was granted by SEBI to ICFSL on August 21, 2026. Now, pursuant to the scheme being made effective, the entire merchant banking business of ICWPMPL (SEBI registration number MB/INM000012865) was transferred to ICFSL (SEBI registration number INM000013545) with effect from September 1, 2026. Hence the entity name and merchant banking details of InCred have been updated herein.*

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SECTION I: GENERAL

DEFINITIONS AND ABBREVIATIONS

This Corrigendum cum Addendum uses certain definitions and abbreviations which, unless the context otherwise indicates or implies, or unless otherwise specified, shall have the meaning as provided below.

Company related terms

Term	Description
Additional Promoter Group	The Additional Promoter Group Entities and Additional Promoter Group Individuals, constituting the promoter group of one of our Individual Promoters, Urs Berthold Wietlisbach, in terms of Regulation 2(1)(pp) of the SEBI ICDR Regulations, as described in section titled "*Our Promoters and Promoter Group*" on page 7 of this Corrigendum cum Addendum
Additional Promoter Group Entities	As described in section titled "*Our Promoters and Promoter Group*" of this Corrigendum cum Addendum
Additional Promoter Group Individuals	As described in section titled "*Our Promoters and Promoter Group*" of this Corrigendum cum Addendum
Book Running Lead Manager or BRLM	The book running lead manager to the Offer, namely InCred Capital Financial Services Limited[&] *[&]A composite scheme of arrangement was filed with the Hon'ble National Company Law Tribunal ("**NCLT**"), Mumbai on March 31, 2025, wherein the merchant banking business of InCred Capital Wealth Portfolio Managers Private Limited ("**ICWPMPL**") was proposed to be demerged and consequently merged into InCred Capital Financial Services Limited (formerly known as InCred Capital Financial Services Private Limited) ("**ICFSL**"). Subsequently, the NCLT, vide its order dated March 24, 2026, approved the said scheme. Pursuant to this, the certificate of registration as a merchant banker was granted by SEBI to ICFSL on August 21, 2026. Now, pursuant to the scheme being made effective, the entire merchant banking business of ICWPMPL (SEBI registration number MB/INM000012865) was transferred to ICFSL (SEBI registration number INM000013545) with effect from September 1, 2026. Hence the entity name and merchant banking details of InCred have been updated herein.*
Draft Red Herring Prospectus or DRHP	The draft red herring prospectus dated June 29, 2026, filed with SEBI and the Stock Exchanges in accordance with the SEBI ICDR Regulations, which does not contain complete particulars of the price at which the Equity Shares will be Allotted and the size of the Offer, read with this Corrigendum cum Addendum and any addenda or corrigenda thereto
Exemption Application	The exemption application dated June 29, 2026, submitted by our Company under Regulation 300(1)(c) of the SEBI ICDR Regulations seeking exemption from disclosing such Promoter Group members of our Individual Promoters and the entities / bodies corporate / firms in which they have / may have interest as part of the Promoter Group, and from including their information and confirmations in the Draft Red Herring Prospectus, Red Herring Prospectus and Prospectus
Revised Exemption Application	The revised exemption application dated September 16, 2026, submitted by our Company under Regulation 300(1)(c) of the SEBI ICDR Regulations seeking exemption from disclosing the names of certain relatives of one of our Individual Promoters of our Company, namely, Francisco Fernandez (and entities in which such individuals may have an interest) as a part of the "promoter group" of our Company in terms of Regulation 2(1)(pp)(ii) and 2(1)(pp) (iv) of the SEBI ICDR Regulations

Offer-related terms

Term	Description
Corrigendum cum Addendum	This corrigendum cum addendum dated October 15, 2026 to the DRHP, filed by our Company with SEBI and Stock Exchanges
InCred	InCred Capital Financial Services Limited *(formerly known as InCred Capital Financial Services Private Limited)*[&] *[&]A composite scheme of arrangement was filed with the Hon'ble National Company Law Tribunal ("**NCLT**"), Mumbai on March 31, 2025, wherein the merchant banking business of InCred Capital Wealth Portfolio Managers Private Limited ("**ICWPMPL**") was proposed to be demerged and consequently merged into InCred Capital Financial Services Limited (formerly known as InCred Capital Financial Services Private Limited) ("**ICFSL**"). Subsequently, the NCLT, vide its order dated March 24, 2026, approved the said scheme. Pursuant to this, the certificate of registration as a merchant banker was granted by SEBI to ICFSL on August 21, 2026. Now, pursuant to the scheme being made effective, the entire merchant banking business of ICWPMPL (SEBI registration number MB/INM000012865) was transferred to ICFSL (SEBI registration number INM000013545) with effect from September 1, 2026. Hence the entity name and merchant banking details of InCred have been updated herein.*

SECTION II: RISK FACTORS

Risk Factor 7 in the section titled "Risk Factors" on page 22 of the Draft Red Herring Prospectus shall be replaced with the following disclosure:

7. ***Certain immediate relatives of one of our Individual Promoters, Francisco Fernandez, who may be deemed to form part of our Promoter Group under the SEBI ICDR Regulations, and the entities in which they hold or may hold interests, have not provided information, confirmations, or consent required for disclosures in the Draft Red Herring Prospectus. Accordingly, an exemption application has been made to SEBI and the relevant disclosures have been included to the best of our Company's knowledge.***

   Certain immediate relatives of one of our Individual Promoters, Francisco Fernandez, namely (i) Alexander Gromov (brother of Francisco Fernandez's spouse), and (ii) Ludmila Gromova (sister of Francisco Fernandez's spouse), and the entities / bodies corporate / firms in which they have / may have interest, may be deemed to be part of our Promoter Group in terms of Regulation 2(1)(pp)(ii) and (iv) of the SEBI ICDR Regulations (collectively, the "**Promoter Group members of Francisco Fernandez**"). Francisco Fernandez and his spouse are not aware of the current whereabouts of such Promoter Group members of Francisco Fernandez and the relationship with such Promoter Group members of Francisco Fernandez has permanently broken down and there is no ongoing association between them. Accordingly, we do not have any information, confirmations or consent from these Promoter Group members of Francisco Fernandez for disclosures in the Draft Red Herring Prospectus.

   Accordingly, a Revised Exemption Application dated September 16, 2026, has been submitted to SEBI under Regulation 300(1)(c) of the SEBI ICDR Regulations seeking exemption from disclosing such Promoter Group members of Francisco Fernandez and the entities / bodies corporate / firms in which they have / may have interest as part of the Promoter Group, and from including their information and confirmations in the Draft Red Herring Prospectus, Red Herring Prospectus and Prospectus. Since our Company has not been able to procure relevant information from, and in relation to, such Promoter Group members of Francisco Fernandez, the disclosures in relation to them in the Draft Red Herring Prospectus have been included to the best of our Company's knowledge. Accordingly, we cannot assure you that the disclosures relating to such persons are accurate, complete or up to date. There can be no assurance that SEBI will grant the exemption sought, and in the event such exemption application is rejected, our Company may be required to take such steps as may be required under applicable law or as directed by SEBI, which could delay the Offer.

SECTION III: INTRODUCTION

GENERAL INFORMATION

The disclosures in the section titled "General Information" beginning on page 63 of the Draft Red Herring Prospectus shall be read with the following additional details:

Book Running Lead Manager

InCred Capital Financial Services Limited*
Unit No. 3, 5th floor, B Wing, Laxmi Tower
Plot No. C-25, G Block, Bandra Kurla Complex
Bandra (East),
Mumbai – 400 051,
Maharashtra, India
Tel: +91 22 4161 1500
E-mail: innoterra.ipo@incredcapital.com
Investor Grievance E-mail: investor.grievance@incredcapital.com
Website: www.incredcapital.com
Contact Person: Mayank Jain
SEBI Registration Number: INM000013545

A composite scheme of arrangement was filed with the Hon'ble National Company Law Tribunal ("NCLT**"), Mumbai on March 31, 2025, wherein the merchant banking business of InCred Capital Wealth Portfolio Managers Private Limited ("**ICWPMPL**") was proposed to be demerged and consequently merged into InCred Capital Financial Services Limited (formerly known as InCred Capital Financial Services Private Limited) ("**ICFSL**"). Subsequently, the NCLT, vide its order dated March 24, 2026, approved the said scheme. Pursuant to this, the certificate of registration as a merchant banker was granted by SEBI to ICFSL on August 21, 2026. Now, pursuant to the scheme being made effective, the entire merchant banking business of ICWPMPL (SEBI registration number MB/INM000012865) was transferred to ICFSL (SEBI registration number INM000013545) with effect from September 1, 2026. Hence the entity name and merchant banking details of InCred have been updated herein.*

CAPITAL STRUCTURE

The disclosures in the section titled "Capital Structure" beginning on page 70 of the Draft Red Herring Prospectus shall be read with the following additional details:

Notes to the Capital Structure

1. Share capital history of our Company

(c) ***Secondary transactions***

Since the date of incorporation of our Company till the date of filing of this Corrigendum cum Addendum, there have been no acquisition or transfer of Equity Shares of our Company through secondary transactions by the Additional Promoter Group.

6. Details of lock-in of Equity Shares

(d) Other lock-in requirements

The Additional Promoter Group does not hold any Equity shares in our Company.

7. Details of Equity Shares held by our Promoters, members of our Promoter Group, Directors, Key Managerial Personnel and Senior Management of our Company and directors of our Corporate Promoters

The Additional Promoter Group does not hold any Equity shares in our Company.

8. Aggregate pre-Offer and post-Offer shareholding of our Promoters, Promoter Group (other than our Promoters), additional top 10 Shareholders and other public shareholders of our Company, as a percentage of our paid-up Equity Share capital as on the date of the Draft Red Herring Prospectus

The Additional Promoter Group does not hold any Equity shares in our Company.

11. Details of price at which specified securities were acquired in the last three years preceding the date of the Draft Red Herring Prospectus by our Promoters, the Promoter Group, the Selling Shareholders or Shareholder(s) with rights to nominate Director(s) or other special rights

The Additional Promoter Group does not hold any Equity shares in our Company.

18. The Additional Promoter Group have not purchased, acquired or sold any specified securities of our Company during the period of six months immediately preceding the date of filing of this Corrigendum cum Addendum.

23. The Additional Promoter Group shall not offer or make payment of any incentive, direct or indirect, in the nature of discount, commission and allowance, except for fees or commission for services rendered in relation to the Offer, in any manner, whether in cash or kind or services or otherwise, to any Bidder for making a Bid.

26. There have been no financing arrangements whereby the Additional Promoter Group have financed the purchase by any other person of securities of our Company (other than in the normal course of the business of the relevant financing entity) during a period of six months immediately preceding the date of filing of this Corrigendum cum Addendum.

27. Our Company shall ensure that transactions in the Equity Shares by Additional Promoter Group between the date of filing of this Corrigendum cum Addendum and the date of closure of the Offer shall be intimated to the Stock Exchanges within 24 hours of such transaction.

29. Except for the Offer for Sale, our Promoters and members of the Promoter Group shall not participate in the Offer, as applicable, nor receive any proceeds from the Offer in the Offer for Sale.

OBJECTS OF THE OFFER

The disclosures in the section titled "Objects of the Offer" beginning on page 85 of the Draft Red Herring Prospectus shall be read with the following additional details:

Other confirmations

None of the Additional Promoter Group will receive any portion of the Offer Proceeds and there are no material existing or anticipated transactions in relation to utilization of the Net Proceeds with the Additional Promoter Group.

Further, pursuant to the Offer, the Net Proceeds received by our Company shall only be utilised for the Objects of the Offer and none of the Additional Promoter Group shall receive a part of or whole Net Proceeds directly or indirectly.

SECTION IV: ABOUT OUR COMPANY

HISTORY AND CERTAIN CORPORATE MATTERS

The disclosures in the section titled "History and Certain Corporate Matters" beginning on page 205 of the Draft Red Herring Prospectus shall be read with the following additional details:

There are no agreements entered into by the Shareholders, Promoters, Promoter Group entities (including Additional Promoter Group), related parties (as defined under Section 2(76) of the Companies Act), Directors, Key Managerial Personnel, employees of our Company, among themselves or with our Company or with a third party, solely or jointly, which, either directly, indirectly, potentially or whose purpose and effect is to, impact the management or control of our Company or impose any restriction or create any liability upon our Company, including disclosure of any rescission, amendment or alteration of such agreements thereto, whether or not our Company is a party to such agreement.

OUR PROMOTERS AND PROMOTER GROUP

The disclosures in the section titled "Our Promoters and Promoter Group" beginning on page 226 of the Draft Red Herring Prospectus shall be read with the following additional details:

Payment of benefit to Additional Promoter Group

No amount or benefit has been paid or given to our Additional Promoter Group during the two years preceding the filing of this Corrigendum cum Addendum nor is there any intention to pay or give any amount or benefit to any of the members of the Additional Promoter Group.

Confirmations

The Additional Promoter Group have not been declared Wilful Defaulters or Fraudulent Borrowers.

The Additional Promoter Group have not been prohibited or debarred from accessing the capital markets or debarred from buying, selling or dealing in securities under any order or direction passed by SEBI or any other securities market regulator or any other authority, court or tribunal inside and outside India.

Promoter Group

The following individuals and entities constitute our Promoter Group in terms of Regulation 2(1)(pp) of the SEBI ICDR Regulations.

Natural persons who are part of the Additional Promoter Group (Additional Promoter Group Individuals and Additional Promoter Group Entities)

The following table sets forth details of the natural persons who are part of our Promoter Group, other than our Individual Promoters:

S. No.	Name of Promoter	Name	Relationship
1.	Urs Berthold Wietlisbach	Sabina Wietlisbach	Sister
		Rita Haecki-Hofer	Spouse's mother
		Markus Haecki	Spouse's brother
		Martin Haecki	Spouse's brother
		Juerg Haecki	Spouse's brother
		Irene Haecki Sarwa	Spouse's sister

Entities forming part of our Promoter Group

The following table sets forth details of the entities who are part of our Additional Promoter Group Entities, other than our Corporate Promoters:

Sr. No.	Name of the entity
1.	19W AG
2.	Adwellco GmbH
3.	Espen AG
4.	Lucerne Clinic AG
5.	Remme AG
6.	Retray AG
7.	OREA Health AG
8.	WHH Immobilien AG

SECTION VI: LEGAL AND OTHER INFORMATION

OTHER REGULATORY AND STATUTORY DISCLOSURES

The disclosures in the section titled "Other Regulatory and Statutory Disclosures" beginning on page 332 of the Draft Red Herring Prospectus shall be read with the following additional details:

Prohibition by SEBI, RBI or other Governmental Authorities

Our members of the Additional Promoter Group confirm that, they are not prohibited from accessing the capital markets or debarred from buying, selling or dealing in securities under any order or direction passed by SEBI or any securities market regulator in any other jurisdiction or any other authority/court.

Our members of the Additional Promoter Group have not been declared as a 'Fraudulent Borrower' in terms of the circular no. RBI/DBS/2016-17/28 dated July 1, 2016 issued by the Reserve Bank of India, and the SEBI ICDR Regulations.

Other confirmations

There are no conflicts of interest between suppliers of raw materials and third-party service providers (crucial for the operations of our Company), and the Additional Promoter Group.

There are no conflicts of interest between lessors of immovable properties (crucial for the operations of our Company), and the Additional Promoter Group.

Compliance with the Companies (Significant Beneficial Owners) Rules, 2018

The Additional Promoter Group are in compliance with the Companies (Significant Beneficial Owners) Rules, 2018, as amended, to the extent applicable to each of them in relation to our Company, as on the date of this Corrigendum cum Addendum.

Eligibility for the Offer

The status of compliance of our Company with the conditions as specified under Regulations 5 and 7(1) of the SEBI ICDR Regulations are as follows:

(i) Our Additional Promoter Group are not debarred from accessing the capital markets by SEBI.

Exemption from complying with any provisions of SEBI ICDR Regulations

Except as disclosed below and on page 340 of the Draft Red Herring Prospectus, our Company has not filed or obtained any exemption from SEBI from strict compliance with any provisions of securities laws from SEBI as on the date of this Corrigendum cum Addendum:

Our Company has submitted a Revised Exemption Application dated September 16, 2026 to SEBI under Regulation 300(1)(c) of the SEBI ICDR Regulations seeking an exemption from the disclosure requirements in relation to certain immediate relatives of one of our Individual Promoters, Francisco Fernandez, namely (i) Alexander Gromov (brother of the spouse of Francisco Fernandez), (ii) Ludmila Gromova (sister of the spouse of Francisco Fernandez), together with the entities, bodies corporate and firms in which they hold or may hold an interest, and which may be deemed to form part of our Promoter Group pursuant to Regulation 2(1)(pp)(ii) and Regulation 2(1)(pp)(iv) of the SEBI ICDR Regulations (collectively, the "**Promoter Group members of Francisco Fernandez**"). Our Company and one of our Individual Promoters, Francisco Fernandez have not been able to obtain the consents, confirmations, undertakings and other information required from the Promoter Group members of Francisco Fernandez, for the purposes of making disclosures relating to the Promoter Group in this Corrigendum cum Addendum . Consequently, our Company has not been able to independently verify or procure complete information in relation to such persons and the entities, bodies corporate and firms in which they hold or may hold interests. For further details, see "*Risk Factors – Certain immediate relatives of one of our Individual Promoters, Francisco Fernandez, who may be deemed to form part of our Promoter Group under the SEBI ICDR Regulations, and the entities in which they hold or may hold interests, have not provided information, confirmations, or consent required for disclosures in the Draft Red Herring Prospectus. Accordingly, an exemption application has been made to SEBI and the relevant disclosures have been included to the best of our Company's knowledge*" on page 2 of this Corrigendum cum Addendum.

Disclaimer from our Company, the Directors, the Selling Shareholder and the Book Running Lead Manager

The Book Running Lead Manager and its respective associates and affiliates in their capacity as principals or agents may engage in transactions with, and perform services for the Additional Promoter Group, each of the Selling Shareholders, their respective, directors, investment managers, officers, partners, designated partners, trustees, agents, affiliates and representatives in the ordinary course of business and have engaged, or may in the future engage, in commercial banking and investment banking transactions with including Additional Promoter Group, their respective group companies affiliates or associates or third parties, for which they have received, and may in the future receive, compensation. As used herein, the term 'affiliate' means any person or entity that controls or is controlled by or is under common control with another person or entity.

SECTION VII: OFFER INFORMATION

OFFER PROCEDURE

The disclosures in the section titled "Offer Procedure" beginning on page 350 of the Draft Red Herring Prospectus shall be read with the following additional details:

Participation by the Promoters, Promoter Group, the Book Running Lead Manager, associates and affiliates of the BRLM, the Syndicate Member(s) and persons related to the Promoters/Promoter Group/the Book Running Lead Manager and the Syndicate Member(s)

The Additional Promoter Group shall not participate by applying for Equity Shares in the Offer. Further, persons related to the Additional Promoter Group shall not apply in the Offer under the Anchor Investor Portion. A qualified institutional buyer who has any of the following rights in relation to our Company shall be deemed to be a person related to the Additional Promoter Group of our Company:

1) rights under a shareholders' agreement or voting agreement entered into with the Promoters or Promoter Group of our Company;
2) veto rights; or
3) right to appoint any nominee director on our Board.

Bids by Anchor Investors

10. none of the Additional Promoter Group or any person related to the members of the Additional Promoter Group shall apply under the Anchor Investors category.

SECTION IX: OTHER INFORMATION

MATERIAL CONTRACTS AND DOCUMENTS FOR INSPECTION

The disclosures in the section titled "Material Contracts and Documents for Inspection" beginning on page 395 of the Draft Red Herring Prospectus shall be read with the following additional details:

The copies of the following documents and contracts which have been entered or are to be entered into by our Company (not being contracts entered into in the ordinary course of business carried on by our Company) which are or may be deemed material will be attached to the copy of the Red Herring Prospectus which will be filed with the RoC. Copies of the contracts and also the documents for inspection referred to hereunder, may be inspected at our Registered Office between 10 a.m. and 5 p.m. on all Working Days (Monday to Friday) from date of the Red Herring Prospectus until the Bid/ Offer Closing Date. The copies of the contracts and also the documents for inspection referred to hereunder will be uploaded on the website of our Company at www.innoterra.in/investor/ and will be available for inspection from date of the Red Herring Prospectus until the Bid/ Offer Closing Date (except for such agreements executed after the Bid/ Offer Closing Date).

B. **Material Documents**

(28) Exemption application dated June 29, 2026, under Regulation 300(1)(c) of the SEBI ICDR Regulations seeking an exemption from considering and disclosing certain persons as members of the promoter group of our Company, in accordance with the SEBI ICDR Regulations.

(29) Revised exemption application dated September 16, 2026, under Regulation 300(1)(c) of the SEBI ICDR Regulations seeking an exemption from considering and disclosing certain persons as members of the promoter group of our Company, in accordance with the SEBI ICDR Regulations.

(34) Resolution of the IPO Committee dated October 15, 2026 approving and adopting the Corrigendum cum Addendum.

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act, 2013 and the guidelines, regulations or rules issued by the Government of India or the guidelines, regulations or rules issued by SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with, and no statement made in this Corrigendum cum Addendum is contrary to the provisions of the Companies Act, 2013, the SCRA, the SCRR and the SEBI Act, each as amended or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the statements, disclosures and undertakings made in this Corrigendum cum Addendum are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

_____

Pradeep Kumar Parakh
Chairman and Independent Director

Place: Mumbai
Date: October 15, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act, 2013 and the guidelines, regulations or rules issued by the Government of India or the guidelines, regulations or rules issued by SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with, and no statement made in this Corrigendum cum Addendum is contrary to the provisions of the Companies Act, 2013, the SCRA, the SCRR and the SEBI Act, each as amended or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the statements, disclosures and undertakings made in this Corrigendum cum Addendum are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

_____

Harish Sharma
Managing Director

Place: Kolkata
Date: October 15, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act, 2013 and the guidelines, regulations or rules issued by the Government of India or the guidelines, regulations or rules issued by SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with, and no statement made in this Corrigendum cum Addendum is contrary to the provisions of the Companies Act, 2013, the SCRA, the SCRR and the SEBI Act, each as amended or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the statements, disclosures and undertakings made in this Corrigendum cum Addendum are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

_____

Avinash Krishnakumar Kasinathan
Non-Executive Director

Place: Bangalore
Date: October 15, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act, 2013 and the guidelines, regulations or rules issued by the Government of India or the guidelines, regulations or rules issued by SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with, and no statement made in this Corrigendum cum Addendum is contrary to the provisions of the Companies Act, 2013, the SCRA, the SCRR and the SEBI Act, each as amended or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the statements, disclosures and undertakings made in this Corrigendum cum Addendum are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

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Ralitsa Hristova
Non-Executive Director

Place: Istanbul, Turkey
Date: October 15, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act, 2013 and the guidelines, regulations or rules issued by the Government of India or the guidelines, regulations or rules issued by SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with, and no statement made in this Corrigendum cum Addendum is contrary to the provisions of the Companies Act, 2013, the SCRA, the SCRR and the SEBI Act, each as amended or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the statements, disclosures and undertakings made in this Corrigendum cum Addendum are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

_____

Aman Kumar
Non-Executive Director

Place: Mumbai
Date: October 15, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act, 2013 and the guidelines, regulations or rules issued by the Government of India or the guidelines, regulations or rules issued by SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with, and no statement made in this Corrigendum cum Addendum is contrary to the provisions of the Companies Act, 2013, the SCRA, the SCRR and the SEBI Act, each as amended or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the statements, disclosures and undertakings made in this Corrigendum cum Addendum are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

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Mahesh Kumar Girdhar
Independent Director

Place: Pune
Date: October 15, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act, 2013 and the guidelines, regulations or rules issued by the Government of India or the guidelines, regulations or rules issued by SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with, and no statement made in this Corrigendum cum Addendum is contrary to the provisions of the Companies Act, 2013, the SCRA, the SCRR and the SEBI Act, each as amended or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the statements, disclosures and undertakings made in this Corrigendum cum Addendum are true and correct.

SIGNED BY THE CHIEF FINANCIAL OFFICER OF OUR COMPANY

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Jaykumar Shankar
Chief Financial Officer

Place: Bangalore
Date: October 15, 2026

DECLARATION BY SELLING SHAREHOLDER

We, Milklane Holding Pte. Ltd., Promoter Selling Shareholder, hereby confirm and declare that all statements, disclosures and undertakings specifically made or confirmed by us in this Corrigendum cum Addendum about or in relation to us as a Promoter Selling Shareholder and our respective portion of the Offered Shares, are true and correct. We assume no responsibility as a Promoter Selling Shareholder for any other statements, disclosures and undertakings, including any of the statements or undertakings made or confirmed by or relating to the Company, or any other Selling Shareholder in this Corrigendum cum Addendum.

Signed for and on behalf of Milklane Holding Pte. Ltd.
(Promoter Selling Shareholder)

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Name: Oliver Lars Betschart
Designation: Director
Place: Cham, Switzerland
Date: October 15, 2026

DECLARATION BY SELLING SHAREHOLDER

We, Mahyco Private Limited, Corporate Selling Shareholder, hereby confirm and declare that all statements, disclosures and undertakings specifically made or confirmed by us in this Corrigendum cum Addendum about or in relation to us as a Corporate Selling Shareholder and our respective portion of the Offered Shares, are true and correct. We assume no responsibility as a Corporate Selling Shareholder for any other statements, disclosures and undertakings, including any of the statements or undertakings made or confirmed by or relating to the Company, or any other Selling Shareholder in this Corrigendum cum Addendum.

Signed for and on behalf of Mahyco Private Limited
(Corporate Selling Shareholder)

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Name: S VENKETRAMAN
Designation: Authorised Signatory
Place: Mumbai
Date: October 15, 2026